

ITEM NO.1

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34253/2017

(Arising out of impugned final judgment and order dated 22-09-2017 in FA No. 309/2015 passed by the High Court Of Judicature At Allahabad)

JAGAT GURU SHANKARCHARYA
JYOTISHPEETH P.S.S.N SARASWATI

Petitioner(s)

VERSUS

SWAMI VASUDEVANAND SARASWATI DISCIPLE
OF S.H.N. SARASWATI
WITH
SLP(C) No. 36949/2017 (XI)

Respondent(s)

Date : 28-11-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

Counsel for the parties:-

Mr. Harin P. Raval, Sr. Adv.
Mr. Gulab Shankar Tewari, Adv.
Ms. Mamta Tiwari, Adv.
Ms. Swati Sinha, Adv.
Ms. Sukanya Basu, Adv.
Mr. Anirudh Sharma, Adv.
Mr. Abhaid Parikh, Adv.
Mr. Aditya Arora, Adv.
Mr. Siddharth Raval, Adv.
M/S. Fox Mandal & Co., AOR

Mr. P.S. Patwalia, Sr. Adv.
Mr. Santosh Kumar, Adv.
Mr. V. Sushant Gupta, Adv.
for Mr. Mushtaq Ahmad, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is submitted by Mr. P.S. Patwalia, learned senior counsel appearing on behalf of respondent No. 1 that he wants to place on record certain documents which are in Sanskrit language and are to

be translated. He has prayed for time, as last opportunity, to file those documents.

Time granted till 2.1.2019.

The matters be listed on 9.1.2019.

(MANISH SETHI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER